

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH, JABALPUR

CIRCUIT BENCH AT INDORE

O.A.NO.9/2002

Hon'ble Shri Shanker Raju, Member(J)
Hon'ble Shri R.K.Upadhyaya, Member(A)

Indore, this the 14th day of August, 2003

Bansi s/o Shambhu .. Applicant
(As per memo. of parties)

(By Advocate: Sh. A.N.Bhatt)

Vs.

Union of India & Others ... Respondents
(As per memo. of parties)

(By Advocate: Sh. Y.I.Mehta, 1d. senior counsel
with Sh. D.S.Patel)

ORDER (Oral)

By Shri Shanker Raju, Member(J)

Claim of the applicant is for consequential benefits, i.e. backwages for the period 7.12.1992 to 15.12.1999. By an order dated 4.2.2000 respondents have treated the entire period as spent on duty. As the claim of the applicant is still under process and a final decision is yet to be taken, OA is disposed of, after hearing the parties, with a direction to the respondents to finalise the claim of the applicant in accordance with rules and order dated 4.2.2000 within a period of three months from the date of receipt of a copy of this order. OA stands disposed of. No costs.

(R.K. UPADHYAYA)
(R.K. UPADHYAYA)
M(A)
/rao/

S. Raju
(SHANKER RAJU)
M(J)